ITEM NO.1A   COURT NO.2   SECTION XIIA
(FOR JUDGMENT)

           S U P R E M E   C O U R T   O F   I N D I A
                      RECORD OF PROCEEDINGS

            CIVIL APPEAL NO(s). 3700-3712 OF 2001

A.P.S.R.T.C.   Appellant (s)

                    VERSUS

REGIONAL TRANSPORT AUTHORITY & ORS.   Respondent(s)

WITH
C.A. NO.1674/1996, SLP(C)NO.10266/1997, SLP(C) NO.10267/1997,
C.A. NO.346-351/2002, C.A.No.368-371 & 374-376/2002,
C.A.No.352-353, 356-357, 360-361 & 364/2002, C.A.No.117-118/2002, C.A.No.963-969, 971-973 & 97
5-980/2002, C.A.No.377-379/2002, SLP(C)NO.14923/2003, C.A.No.85/2004 AND C.A.No.4449/2004.
(HEARD BY: HON'BLE N. SANTOSH HEGDE, K.G. BALAKRISHNAN, D.M. DHARMADHIKARI, ARUN KUMAR, B.N. S
RIKRISHNA, JJ.)
Date: 28/04/2005 These Appeals were called on for judgment today.

CORAM :
        HON'BLE MR. JUSTICE N. SANTOSH HEGDE
        HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
        HON'BLE MR. JUSTICE D.M. DHARMADHIKARI
        HON'BLE MR. JUSTICE ARUN KUMAR
          HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Appellant(s)
                Mr. G. Ramakrishna Prasad,Adv.

Mr. Guntur Prabhakar, Adv.

Mr. s. Udaya Kumar Sagar, Adv.

Mrs. K. Sharda Devi, Adv.

Mr. S. Srinivasan, Adv.

Mr. C.S.N. Mohan Rao, Adv.

For Respondent(s)
                Mr. T.N. Rao,Adv.

                Mrs.D. Bharathi Reddy ,Adv

                Mrs. Anjani Aiyagari ,Adv

                Mrs. D.V. Padma Priya ,Adv

: 2 :

                Mr. D. Mahesh Babu ,Adv

                M/S. P.S.N. & Co. ,Adv

Mr. V. G. Pragasam, Adv.

Mr. A.V. Rangam, Adv.

Mr. Anil Kumar Tandale, Adv.

Hon'ble Mr. Justice Arun Kumar pronounced the judgment of the Bench.

C.A.Nos.3700-3712/2001
These appeals are allowed. The impugned judgment of the Full Bench of the High Court is set aside. In the facts and circumstances of the case there will be no order as to costs.
Hearing of this matter was confined to the legal issue referred to a Bench of five Judges as per the order of Reference dated 7th August, 2002. Through the above judgment we have answered the Reference. Let the remaining cases be placed before an appropriate Bench for final disposal.

     (PAWAN KUMAR)   (PREM PRAKASH)
      COURT MASTER   COURT MASTER
(signed reportable judgment is placed on the file)